Government of India  
Ministry of Commerce and Industry  
Department of Commerce  
Directorate General of Foreign Trade  
New Delhi  

Public Notice No. 48/2015-2020  

In exercise of powers conferred under paragraph 2.04 of the Foreign Trade Policy (FTP) 2015-2020, the Director General of Foreign Trade hereby makes, with immediate effect, the following amendments:

In the Handbook of Procedures (HBP), 2015-20:

1. In para 1.01, the phrase ‘shall remain in force until 31st March, 2021’ is substituted by the phrase ‘shall remain in force until 30th September, 2021.’

2. In para 3.20 (a), the phrase ‘or 31.03.2021, whichever is later’ is substituted by the phrase ‘or 30.09.2021, whichever is later’.

3. In para 4.12(vi), the date ‘31.03.2021’, as appearing in the first sentence is substituted by ‘30.09.2021.’

Effect of this Public Notice: Validity of the existing Hand Book of Procedures, 2015-20 is extended upto 30th September, 2021.

(Amit Yadav)  
Director General of Foreign Trade  
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